NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 471 of 2020

IN THE MATTER OF:

Pondicherry Extraction Industries Pvt. Ltd. ...Appellant

Versus

Bank of Baroda ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 472 of 2020

IN THE MATTER OF:

JKS The Banyaan Pvt. Ltd. ...Appellant

Versus

Bank of Baroda ...Respondent

Present:

For Appellant: Mr. Gautam Singh, Advocate.

Respondent: Ms. Madhumita Bora, Advocate for Respondent No. 1

O R D E R
(Virtual Mode)

18.09.2020 Learned Counsel for the Appellant submits that arguing counsel is not available. Therefore, he is seeking adjournment. Prayer is allowed.

Let these Appeals be fixed on **9th October, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[V.P. Singh]
Member (Technical)

R.N./kam.